

CENTRAL ELECTRICITY REGULATORY COMMISSION

I. A. No. 19/2012 in Petition No . 44/TL/2012

Sub: Application for grant of approval for testing and operation of +500 k V Mundra-Mohindergarh HVDC transmission system and impleadment of HVPNL.

Date of hearing : 26.4.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Adani Power Limited, Ahmedabad

Respondents : National Load Despatch Centre and Others

Parties present : Shri Amit Kapur, Advocate for the petitioner
Miss Poonam Verma, Advocate for the petitioner
Shri Vishal Anand, Advocate for the petitioner
Shri S.K.Sonee, NLDC
Shri S.Narasimhan, NLDC

Record of Proceedings

The petitioner, Adani Power Ltd has filled this Interlocutory Application (IA) for approval to carry out testing and operation of +/- 500 kV Mundra-Mohindergarh HVDC transmission system with 400 kV bus sectionalizers in closed position pending disposal of Petition No. 44/TL/2012 for grant of transmission licence and for impleadment Haryana Vidyut Prasaran Nigam Limited (HVPNL) as a respondent by allowing amendment to the memo of parties in the application for transmission licence.

2. The Learned Counsel for the petitioner submitted that on completion of the construction of the 500 kV HVDC transmission system, the petitioner has obtained final approval from CEA for energinazation of 500 kV HVDC Mundra-Mohindergarh and 500 kV D/C HVDC Mohindergarh (APL)-Dhanoda S/S (HVPNL). The petitioner requested SLDC Gujarat and SLDC Haryana to grant permission for carrying out low load tests at minimum power of 125 MW. While permission was granted by SLDC Gujarat, SLDC Haryana forwarded the request to NRLDC which was in turn forwarded to NLDC, since, the link is an inter-regional link. NLDC has proposed an Interim Procedure for power flow/testing on the HVDC system according to which bus sectionalizers between units 5&6 (Stage 2) and units 7, 8 & 9 (Stage 3) should be kept open. However, in a meeting

subsequently taken by Member (PS), CEA, there was a general agreement that due to technical reasons, the HVDC Mundra-Mohindergardh line cannot be operated with the 400 kV bus sectionalizers at Mundra TPS between Stage 2 and Stage 3 being in open position. Accordingly, the petitioner has approached the Commission for approval for carrying out testing and operation of the HVDC lines with the bus sectionalizers in closed position.

3. The representative of the NLDC submitted that the transmission line cannot be tested in isolation and for that purpose there is a technical requirement to close the bus sectionalizers.

4. The Commission directed that subject HVDC line should be tested in conformity with the technical requirements of CEA, CTU and RLDC for dedicated transmission line. This is without prejudice to the application of the petitioner for grant of transmission licence pending before the Commission.

By order of the Commission

-sd/-
(T. Rout)
Joint Chief (Law)